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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI, THE 24th September, 1974.

NOTIFICATION
(INCOME-TAX)

No.722(F.No.404/221/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.M.Bhatnagar, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri R.K.Chaufla as Tax Recovery Officer made under Notification No.194 (F.No.404/35/71-ITCC) dated 12.6.71 is hereby cancelled w.e.f. the date Shri M.M.Bhatnagar takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri M.M.Bhatnagar takes over charge as Tax Recovery Officer.

(T.R. AGGARWAL)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.722(F.No.404/221/74-ITCC):

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(T.R. AGGARWAL)
Deputy Secretary to the Government of India.

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162/4)

A. *(Signature)*
404/122/74/ITCC
S. B. Joseph
27/8/74
P. *(Signature)*